

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.09.2008

OA No.226/2008

Mr. P.V.Calla, counsel for the applicant
Mr. Anupam Agarwal, counsel for respondents

Heard the learned counsel for the parties.

The learned counsel for the applicants submits that in view of the subsequent development whereby the applicants have been selected in the grade of Rs. 6500-10500 vide order dated 7.7.2008 (Ann.R1), which is also the stand taken by the respondents in the reply, he does not want to press this OA at this stage with a liberty reserved to him to re-agitate the issue regarding seniority in the cadre/promotion from the back date.

In view of the statement made by the learned counsel for the applicants, the present OA is disposed of with a liberty reserved to the applicants to re-agitate the aforesaid issue, by filing substantive OA and it will be permissible for the respondents to take all legal objections in the OA to be filed by the applicants.

With these observations, the OA is disposed of at admission stage.


(B.L.KHATRI)
Admv. Member


(M.L.CHAUHAN)
Judl.Member